

**HGI INDUSTRIES LIMITED**  
Regd. Office: "Industry House", 18th Floor,  
10, Camac Street, Kolkata - 700 017  
CIN:L04020WB1944PLC011754  
E-mail: hgiho@adityabirla.com  
Website: www.hgil.com

**NOTICE**  
In terms of Clause 47 of the SEBI (Listing Obligations and Disclosure Requirements), Regulations, 2015, it is hereby notified that the meeting of the Board of Directors of the Company will be held on Thursday, 4th February, 2021, inter alia, to consider and approve the Unaudited Financial Results for the quarter/nine months ended 31st December, 2020.  
The information is also available on the website of the Company, i.e., www.hgil.com.

By Order of the Board  
For HGI Industries Limited  
**Rakesh Sharma**  
Company Secretary

**e- TENDER**  
NIT/e-Tender/2020-21/05,  
Dated- 22/ 01/ 2021

e- Tenders are invited from bonafide suppliers for 4 Nos. MGNREGA schemes of Paratal- I Gram Panchayat. For details, please visit, website https://www.wbtenders.gov.in

Prodhnan,  
Paratal- I Gram Panchayet,  
**MOHINDAR, PURBA BARDHAMAN**

## GOVT. OF WEST BENGAL

e-Tender is invited for 2 nos. of work by the Executive Engineer, North 24 Parganas Division, Social Sector, P.W.Dte for and on behalf of the Governor of West Bengal Vide N.I.T. No. WBSPWD 23/EE/24PN/ 2020-21. Bid submission end date and time (online) 11/02/2021 up to 14:00 Hrs. IST. All other information will be available from the office of the Executive Engineer, North 24 Parganas Division, Social Sector, P.W.Dte, & e-Tender website : https://wbtenders.gov.in

Sd/-  
Executive Engineer  
North 24 Parganas Division  
Social Sector, P.W.Dte.

**ADINATH BIO-LABS LTD.**  
CIN: L24330WB1982PLC034492  
Regd. Office: 4, Netaji Subhas Road,  
1st Floor, Kolkata - 700 001  
Email: investors@adinathbio.com  
Website: www.adinathbio.com

**NOTICE**  
Notice is hereby given Pursuant to Regulation 29 read with Regulation 47 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, that a Meeting of Board of Directors of the Company will be held on Friday, 5th February, 2021 at 05:00 P.M. at its Registered Office at 4, N. S. Road, 1st Floor, Kolkata - 700 001, to consider and adopt the Standalone Unaudited Financial Results for the 3rd quarter ended 31st December, 2020 and other matters as per agenda.  
Further, the trading window under SEBI (Prohibition of Insider Trading) Regulations, 2015 read with Code of Conduct framed by the Company for all designated persons and their relatives of the Company has been already closed 01/01/2021 and shall remain closed to 07/02/2021 (both days inclusive) for the purpose of announcement of aforesaid results.  
The information is also available on the website of the Company (www.adinathbio.com) and Stock Exchange website (www.cse-india.com) for further details.

By order of the Board  
For Adinath Bio-Labs Limited  
**Kishan Singh**  
Place: Kolkata (Whole-Time Director)  
Date: 25.01.2021 DIN: 07526266

**OFFICE OF THE BOARD OF COUNCILLORS OF RANAGHAT MUNICIPALITY**  
**RANAGHAT, NADIA**

**NOTICE INVITING TENDER**

Memo No: 3078 Dated: 25/01/2021

| Name of Work                                                                                                              | Tender Ref No               |
|---------------------------------------------------------------------------------------------------------------------------|-----------------------------|
| Construction of Bituminous & Cement Concrete Road (12 nos)                                                                | 2020-21/SL1 to SL12         |
| Supply & Installation of Light and Sound Dome Fountain (3 nos) & Installation of GPS based monitoring system on vehicles. | 2021-19/5th Call/SL1 to SL4 |
| Construction of two storied Market under Karmitirha Prokalpa.                                                             | 2020-21/2nd Call/SL1        |

Intending bidders may download tender documents and all other Terms and Conditions from the website https://www.wbtenders.gov.in.

Sd/-  
**ParthaSarathi Chatterjee**  
Chairman  
Ranaghat Municipality

**NOTICE**  
My client JIBAN GHOSH, s/o Sri Manindra Ghosh at Laskarpur Purbapara, PO- Laskarpur, PS- Sonarpur, Kolkata - 700153, South 24 Parganas, West Bengal a lawful Attorney on behalf of Smt. Shiban Sahu, wife Sri Arun Kumar Sahu, d/o Late Pran Ballav Sahu at Dakshin Laskarpur Purbapara, PO- Laskarpur, PS- Sonarpur, Kolkata - 700153, South 24 Parganas, West Bengal, by a Development Power of Attorney dated 16.10.2015, vide No. 03559/2015, registered at ADSRO-Garia, South 24 Parganas in respect of land measuring more or less 12 Cottahs 15 Chittaks 17 Sq. ft. at Mouza - Laskarpur, J.L. No. 57, L R Dag Nos.2648 & 2649, L R Khatian Nos.2199, 2200, 2201, 694 & 1995, Holding No.916, Purbapara, Ward No.31, Rajpur Sonarpur Municipality, PS- Sonarpur, South 24- Parganas. All the relevant documents in pertaining to the said land were under custody to the said client and during his custody one of original registered document bearing No. 2184 of 1979, recorded in Book No.1, Volume No.39, Pages from 1 to 4, registered at ADSRO-Sonarpur, South 24 Parganas was lost on 27.11.2018 at the place Rakshiter More, PO-Boral, Kolkata-700154 and he lodged a general diary before the Narendrapur P.S., being G.D.E. No.820 dated 28.11.2018, which is still not traceable, thereby this Public Notice serve to/ by create charge on the said property for availing loan / credit facility from any Bank or Financial Institution. If any person having any claim on the said property may lodge it before the under mentioned within 15 days from the date of this notice, failing which may any Bank or Financial Institution will accept the said Property / Fiat for creating equity mortgage and later if any claim in this regard shall not be entertained either by the concern Bank or Financial Institution or my client.

Debdul Chakraborty  
Advocate  
South Kumrakhal, Karbala  
P.O. Narendrapur, Kolkata-700103  
Ph. No. 9681097915

**NOTICE INVITING E-QUOTATION**  
The Executive officer Berhampore Municipality invites E-Quotation for supply of motor vehicle spare parts, NleQ Nos. 25/BM/2020-21. Tender ID Nos. 2021\_MAD\_319124\_1. Last date of bid submission are 10.02.2021 upto 2 P.M. (Online) details will be available at [www.wbtenders.gov.in](http://www.wbtenders.gov.in).

Sd/-  
**Executive Officer**  
Berhampore Municipality

**NEELACHAL MINERALS LIMITED**  
CIN: L10400WB1907PLC001722  
Regd. Office: 17, Roy Street,  
Ground Floor, Kolkata-700 020  
Tel. No. 033 4062 9127  
E-mail: neelachalkolkata@gmail.com

**NOTICE**  
Pursuant to Regulation 29 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015, this is to inform you that a Meeting of the Board of Directors of the Company will be held at 11:00 a.m. on Thursday, 04th February, 2021, at the registered office of the Company situated at 17, Roy Street, Ground Floor, Kolkata 700020 to, inter alia, consider and approve the Standalone Unaudited Financial Results of the Company for the quarter ended December 2020.

For Neelachal Minerals Limited  
Sd/-  
Place: Kolkata Tejash Doshi  
Date: 26th January 2021  
**Director**

## N.I.T. No.-WBIW/EE-I/ CD/e-NIT-26(e)/2020-21

Sealed Tenders are hereby invited by the Executive Engineer-I, Canals Division 9, Galiff Street, Kolkata-700 003 from the outside bonafide contractors having credential 30% of the similar nature of work in last 5 (five) years. Last date & time of online Bid submission: 08.02.21 at 17.30 No. of works-01 (One) no. All other necessary information may be had from the office of the Executive Engineer-I, Canals Division, on all working days during office hours.

**Executive Engineer-I**  
Canals Division

**SHREE TULSI ONLINE.COM LTD.**  
CIN:L99999WB1982PLC035576  
Regd. Office: 4, Netaji Subhas Road,  
1st Floor, Kolkata - 700 001  
Email: investors@shreetulsonline.com  
Website: www.shreetulsonline.com

**NOTICE**  
Notice is hereby given Pursuant to Regulation 29 read with Regulation 47 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, that a Meeting of Board of Directors of the Company will be held Thursday, 4th February, 2021 at 05:00 P.M. at its Registered Office at 4, N. S. Road, 1st Floor, Kolkata - 700 001, to consider and adopt the Standalone Unaudited Financial Results for the 3rd quarter ended 31st December, 2020 and other matters as per agenda.  
Further, the trading window under SEBI (Prohibition of Insider Trading) Regulations, 2015 read with Code of Conduct framed by the Company for all designated persons of the Company and their relatives has been already closed from 1st January, 2021 to and shall remain closed to 6th February, 2021 (both days inclusive). The information is also available on the website of the Company (www.shreetulsonline.com) and Stock Exchanges website (www.bseindia.com) and www.mseil.in and www.cse-india.com) for further details.

By order of the Board  
For Shree Tulsi Online.Com Limited  
**Vinod Kumar Bohra**  
Place: Kolkata (Whole Time Director)  
Date: 25.01.2021 DIN: 00780848

## Abridged Tender Notice

### N. I. T. No. 01 of 2020-21

Separate sealed tenders are hereby invited by the Assistant Engineer (Agr - Irr) Beldanga (Agr-Irr) Sub-Division, Beldanga, Murshidabad on behalf of the Governor of West Bengal for Supply and Delivery of pump motor spares for maintenance of different M.I. schemes under Beldanga (A-I) Sub-Division, Beldanga, Murshidabad. Last date of application 04.02.2021 up to 5.00 hours. Detail information may be obtained from the Sub-Division office on all working days.

**Assistant Engineer (A-I)**  
Beldanga (A-I) Sub-Division  
Beldanga, Murshidabad

### Change Of Name

I, EBRAHIM TAIYEB BHAI WASAD WALA s/o TAIYEB KAMRUDDIN BHAI WASAD WALA, residing at 12/H/50 BIED FORD LANE, P.S. PARK STREET KOL-16, swear an affidavit by stating my name EBRAHIM TAIYEB BHAI WASAD WALA, EBRAHIM TAIYEB BHAI and EBRAHIM TAIYEB BHAI WASAD WALA is myself and same one and identical person, correct name of my father & mother is TAIYEB KAMRUDDIN BHAI WASAD WALA & JEHRRA TAIYEB BHAI WASAD WALA respectively vide affidavit No 1920 dated 20.01.2021 before the LD, Metropolitan Magistrate at Calcutta.

## INDIAN RAILWAYS SOUTH EASTERN RAILWAY

### "PUBLIC NOTIFICATION REGARDING ENERGISATION"

Notice is hereby given for awareness of the General Public that 25000 Volts, 50Hz Over Head Traction Wire on the following section of KHARAGPUR DIVISION of South Eastern Railway are live at all times and no unauthorized person shall approach or come in contact with such wire and fittings either directly in person or through articles such as Poles Bamboos, Metaliks rods etc. as well as shall not climb on the structure or work in the proximity of overhead lines at Private Siding M/s. Orissa Metaliks Private Limited as it likely to prove dangerous.

| Rly Station/Section                                                | Name of the Section |                                             |                               |                                                                           | Rly/Division            | Date of energisation |
|--------------------------------------------------------------------|---------------------|---------------------------------------------|-------------------------------|---------------------------------------------------------------------------|-------------------------|----------------------|
| Private Siding M/s. Orissa Metaliks Private Limited at Gokulpur    | Sr. No              | Line No.                                    | Chainage                      | Length of OHE                                                             | S.E. RAILWAY/ KHARAGPUR | 15.02.2021           |
|                                                                    | 01                  | Lead line (X-C-1) of M/s OMPL at GKL        | Loc. No. 12/204 CH:120/693.00 | 358.50 mtr.                                                               |                         |                      |
|                                                                    | 02                  | Lead line cum line No.-1 of M/s OMPL at GKL | Loc. No. OMPL/5A CH:00/381.00 | 1318.50 mtr.                                                              |                         |                      |
|                                                                    | 03                  | Line No.-2 of M/s OMPL at GKL               | Loc. No. OMPL/11 CH:00/124.50 | 1062.00 mtr.                                                              |                         |                      |
|                                                                    | 04                  | Line No.-3 of M/s OMPL at GKL               | Loc. No. OMPL/12 CH:00/430.50 | 986.00 mtr.                                                               |                         |                      |
| 05                                                                 | Crossover (X-O-2)   | Loc. No. OMPL/126 CH:00/393.50              | Loc. No. OMPL/319 CH:1/218.00 | 223.50 mtr.                                                               |                         |                      |
| S.K. DAS<br>Authorised Signatory<br>M/s. Orissa Metaliks Pvt. Ltd. |                     |                                             |                               | V.K. RULANIA<br>Sr. Divl. Elect. Engineer (TRD)<br>Kharagpur S.E. Railway |                         |                      |

## SCHEDULE II FORM B PUBLIC ANNOUNCEMENT

(Under Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)  
For the attention of the stakeholders of INDIAN GEM & JEWELLERY IMPERIAL PRIVATE LIMITED

| PARTICULARS                                                                           | DETAILS                                                                                      |
|---------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------|
| 1. Name of the Corporate Debtor                                                       | INDIAN GEM & JEWELLERY IMPERIAL PRIVATE LIMITED                                              |
| 2. Date of incorporation of Corporate Debtor                                          | 22/11/2006                                                                                   |
| 3. Authority under which corporate debtor is incorporated/registered                  | ROC-Kolkata                                                                                  |
| 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor  | U27205WB2006PTC111892                                                                        |
| 5. Address of the registered office and principal office (if any) of corporate debtor | 25A, CAMAC STREET KOLKATA WB 700016 IN                                                       |
| 6. Date of closure of Insolvency Resolution Process                                   | 11/05/2020                                                                                   |
| 7. Liquidation commencement date of corporate debtor                                  | 22/01/2021                                                                                   |
| 8. Name and registration number of the insolvency professional acting as liquidator   | <b>Sanjit Kumar Nayak</b><br>IBBI/IPA-003/IP-N00079/2017-18/10702                            |
| 9. Address and e-mail of the liquidator, as registered with the Board                 | 30 E, Haramohan Ghosh Lane Suryadeep, Flat- 2B, Belaghata Kolkata-700085 sknayak31@gmail.com |
| 10. Address and e-mail to be used for correspondence with the liquidator              | 30 E, Haramohan Ghosh Lane Suryadeep, Flat- 2B, Belaghata Kolkata-700085 sknayak31@gmail.com |
| 11. Last date of submission of claims                                                 | 21/02/2021                                                                                   |

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the Indian Gem & Jewellery Imperial Private Limited on 22nd January 2021 under section 33 of IBC, 2016.  
The stakeholders of Indian Gem & Jewellery Imperial Private Limited are hereby called upon to submit their claims with proof on or before 21/02/2021 to the liquidator at the address mentioned against item No. 10.  
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall be treated an offence and attract penalties.

Sd/-  
(Sanjit Kumar Nayak)  
Liquidator of Indian Gem & Jewellery Imperial Private Limited -In Liquidation  
Place: Kolkata Reg. No. IBBI/IPA-003/IP-N00079/2017-18/10702  
Date: 26/01/2021

## FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

| PARTICULARS                                                                           | DETAILS                                                                                                                                                                |
|---------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. Name of corporate debtor                                                           | Quantum Concrete LLP                                                                                                                                                   |
| 2. Date of incorporation of corporate debtor                                          | 25 <sup>th</sup> July, 2016                                                                                                                                            |
| 3. Authority under which corporate debtor is incorporated/registered                  | Registrar of Companies - Kolkata.                                                                                                                                      |
| 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor  | AAH-0001                                                                                                                                                               |
| 5. Address of the registered office and principal office (if any) of corporate debtor | 25B Arbinda Nath Thakur Sarani, 6 <sup>th</sup> Floor, Flat-6C, Kolkata-700016                                                                                         |
| 6. Date of closure of Insolvency Resolution Process                                   | 22 <sup>nd</sup> January, 2021                                                                                                                                         |
| 7. Liquidation commencement date of corporate debtor                                  | 22 <sup>nd</sup> January, 2021 (Copy of the order downloaded on 25 <sup>th</sup> January, 2021 from the website of Hon'ble NCLT)                                       |
| 8. Name and registration number of the insolvency professional acting as liquidator   | Name : Mr. Sushil Agrawal<br>IBBI Reg No.: IBBI/IPA-001/IP-P00965/2017-2018/11586                                                                                      |
| 9. Address and e-mail of the liquidator, as registered with the Board                 | Address: B-301, Royal Palms, Near Memko More Dhaya, Dhanbad, Jharkhand-826004<br>E-mail: sushil.vinita@rediffmail.com                                                  |
| 10. Address and e-mail to be used for correspondence with the liquidator              | Add:- Resurgent Resolution Professionals LLP CFB-P-1, 1st Floor, Paridhan Garment Park 19, Canal South Road, Kolkata-700015<br>E-Mail ID: quantum.liquidator@gmail.com |
| 11. Last date for submission of claims                                                | 24 <sup>th</sup> February, 2021<br>(30 days from the receipt of the copy of the order)                                                                                 |

Notice is hereby given that the National Company Law Tribunal, Kolkata has ordered the commencement of liquidation of the Quantum Concrete LLP on 22<sup>nd</sup> January, 2021 (Copy of the order downloaded on 25th January, 2021 from the website of Hon'ble NCLT).  
The stakeholders of Quantum Concrete LLP are hereby called upon to submit their claims with proof on or before 24th February, 2021, to the liquidator at the address mentioned against item No.10.  
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Sd/-  
Sushil Agrawal  
Registered Email - sushil.vinita@rediffmail.com  
Place: Kolkata IBBI Registration No. : IBBI/IPA-001/IP-P00965/2017-2018/11586

## DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act.) read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the said Rules, the Authorised Officer of IIFL Home Finance Ltd. (IIFL HFL) (Formerly known as India India Infoline Housing Finance Ltd.) has issued Demand Notices under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, once again, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:-

| Name of the Borrower(s)/ Guarantor (s)                                | Demand Notice Date & Amount                                                                  | Description of secured asset (immovable property)                                                                                      |
|-----------------------------------------------------------------------|----------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------|
| Mr. Munshi Mdssidul Aspia, Mrs. Tahamina Khatun (Prospect No. 935790) | 19-Jan-21 Rs. 11,90,332/- (Eleven Lakh Ninety Thousand Three Hundred Thirty Two Rupees Only) | All that piece and parcel of the property being : JL NO.48, ad measuring 1524 sq.feet, Kamrajpur Village, Haripal Hooghly, West Bengal |

If the said Borrowers fail to make payment to IIF HFL as aforesaid, IIFL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers.

For, further details please contact to Authorised Officer at Branch Office : IIFL 38D, Raja Manindra Rd, Dum Dum, Paikpara GF, Kolkata, West Bengal 700037 and /or Corporate Office : IIFL Tower, Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana.

Place: Hooghly  
Date: 26.01.2021  
Sd/- Authorised Officer,  
For IIFL Home Finance Ltd

**केनरा बैंक Canara Bank**  
भारत सरकार का अंगण  
A Govt. of India Undertaking  
सिंडिकेट Syndicate

R. B. Avenue Branch, 134, Rashbehari Avenue, Opp. Deshpriya Park, Kolkata - 700 029

## POSSESSION NOTICE [SECTION 13(4)] (For Immovable Property)

Whereas the under signed being the Authorised Officer of the **Canara Bank, Rash Behari Avenue Branch** under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 09.11.2018 calling upon the Borrower M/s. Trinetra Express Services Pvt. Ltd. and also the Guarantors- 1. Sri Sudhakar Singh, S/o. Sri Harishankar Singh, 2. Sri Diwakar Singh, S/o Sri Harishankar Singh, 3. Sri Raju Narendra Singh, S/o. Sri Harishankar Singh to repay the amount mentioned in the notice, being ₹ 2,27,17,137.44 (Rupees Two Crore Twenty Seven Lakh Seventeen Thousand One Hundred Thirty Seven and paise Forty Four only) unapplied interest thereon and incidental expenses and costs within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower/guarantor/mortgagor and public in general that the under signed has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this 22nd day of January of the year 2021.

The borrower/guarantor/mortgagor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Canara Bank, Rash Behari Avenue Branch** for an amount of ₹ 2,27,17,137.44 (Rupees Two Crore Twenty Seven Lakh Seventeen Thousand One Hundred Thirty Seven and paise Forty Four only) and interest thereon.

The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

**Description of the Immoveable Property :** All that part and parcel of one office Unit No. 4 being 650 sq. ft. super built up area be the same or little more or little less with a building thereon, on the eastern road facing side of the third floor of the G+3 storied building complete in all respect together with impartible undivided share of land and building constructed on ALL THAT piece and parcel of land containing by estimation 2 cottahs 9 chittack and 15 sq. ft. be the same little more or less being Premises No. 31, Weston Street, Kolkata - 700013 (Formerly known and numbered as Premises No. 18, Weston Street, Calcutta and also as Premises No. 49, Kapallitolla Lane, Calcutta) in the South Division of City of Kolkata with Holding No. 287, Survey Block No. XVI within the jurisdiction of Kolkata Municipal Corporation, Ward No. 46 being Assessee No. 110486500215 under Police Station Bowbazar, Kolkata - 700013. Owned by M/s. Trinetra Express Services Pvt. Ltd., butted and bounded. Boundaries of the property : On the North - Premises No. 13, Bow Street, On the South - Weston Street, On the East - Premises No. 15, Bow Street, On the West - Premises No. 29A, Weston Street.

Date : 22.01.2021  
Place : Kolkata  
Authorised Officer  
Canara Bank

**NSE**  
National Stock Exchange of India Ltd.  
'Exchange Plaza', Bandra-Kurla Complex, Bandra (E), Mumbai-400 051

## NOTICE

Notice is hereby given that the following trading members of the National Stock Exchange of India Ltd. (Exchange) have requested for the surrender of their trading membership of the Exchange:

| Sl. No. | Name of the Trading Member     | SEBI Regn. No. | Last Date for filing complaints |
|---------|--------------------------------|----------------|---------------------------------|
| 1.      | Cab Securities Ltd.            | INZ000274538   | March 26, 2021                  |
| 2.      | Core Fiscal Services Pvt. Ltd. | INB230906338   | February 10, 2021               |

The constituents of the above-mentioned trading members are hereby advised to lodge complaints immediately, if any, against the above-mentioned trading members on or before the last date for filing complaints as mentioned above and no such complaints filed beyond this period will be entertained by the Exchange against the above-mentioned trading members and it shall be deemed that no such complaints exist against the above-mentioned trading members or such complaints, if any, shall be deemed to have been waived. The complaints filed against the above-mentioned trading members will be dealt with in accordance with the Rules, Bye-laws and Regulations of the Exchange / NSE Clearing Limited. The complaints can be filed online at [www.nseindia.com](http://www.nseindia.com)>Domestic Investors> Complaints> Register an E-complaint. Alternatively, the complaint forms can be downloaded from [www.nseindia.com](http://www.nseindia.com)>Domestic Investors> Complaints>Register a complaint offline> Complaints against Trading Members or may be obtained from the Exchange office at Mumbai and also at the Regional Offices.

For National Stock Exchange of India Ltd.  
Sd/-  
Chief Manager -  
Membership Compliance

Place: Mumbai  
Date: January 26, 2021

## e-tender Notice

e-tenders are invited by the Chief Medical Officer of Health, Purulia through E-Procurement platform <https://wbtenders.gov.in> by the undersigned from the reputed Agencies Date of publishing NIT & other documents online 22.01.21 11AM, online documents download start date 22.01.21 11AM, online documents download end date 11.02.21 5.30 PM, online bid submission start date 22.01.21 10.30AM & online bid submission closing date 11.02.21 5.30 PM. Detail is available at website <https://wbtenders.gov.in>.

Sd/-  
Chief Medical Officer of Health, Purulia

## e-tender Notice

e-tenders are invited by the Chief Medical Officer of Health, Purulia through E-Procurement platform <https://wbtenders.gov.in> by the undersigned from the reputed Agencies Date of publishing NIT & other documents online 18.01.21 5.30PM, online documents download start date 18.01.21 6.00PM, online documents download end date 01.02.21 12.14 PM, online bid submission start date 18.01.21 12.14 PM & online bid submission closing date 01.02.21 5.30 PM. Detail is available at website <https://wbtenders.gov.in>.

Sd/-  
Chief Medical Officer of Health, Purulia

## यूको बैंक UCO BANK

(A Govt. of India Undertaking)

Whereas, The undersigned being the Authorized Officer of the UCO BANK under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice stated below calling upon the borrowers / guarantors to repay the amount mentioned in the notice within 60 days from the date of the said notice. The borrowers / guarantors having failed to repay the amount, notice is hereby given to the borrowers/ guarantors and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the said Act, read with Rule 9 of the said rules on date mention below. The borrowers/guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the properties will be subject to the charge of the UCO BANK for the amounts together with further interest, incidental expenses, costs, charges etc.

| Name of the Borrower/Guarantor                                                                                                     | Description of property                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | 1. Date of Demand Notice<br>2. Date of Possession<br>3. Outstanding (Rs.)                               |
|------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------|
| Borrower: Sri Tapan Kumar Roy, S/o-Shri Bhupal Roy<br>Guarantor: Smt. Dulali Roy, W/o Shri Tapan Kumar Roy<br>Branch : RAMJIBANPUR | Mouza- 10 Decimal Bastu land in Dag No.334, Khatian no.64, Mouza Belapara, J.L. No. 46, within P.S & D.S.R Goghat, Dist-Hooghly, under sale deed no.5983 for the year 1976 recorded in Book no-1, C.D. Vol. No-53, Pages from 282 to 283 registered on 06-08-1976 at A.D.S.R. Goghat, Hooghly, Area- 10 Decimal Deed no-5983 dated 06-08-1976 in the name of: Shri Tapan Kumar Roy, S/o-Bhupal Chandra Roy, Bounded by: On the North - By the owner of the Land. On the South - By the property of Mahadev Roy & others thereafter common passage. On the East- By the Property of Swapam Roy. On the West- By the Property of Ghanashyam Ray. | 1. 13/11/2020<br>2. 19/01/2021<br>3. Rs.1003336.96<br>interest & other charges balance as on 28.10.2020 |

Date : 26.01.2021  
Place : Ramjibanpur, Paschim Medinipur  
Authorized Officer,  
UCO Bank, Midnapur branch

FORM NO. CAA.2  
[Pursuant to Section 230(3) & rule 6 and 7]  
BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL,  
KOLKATA BENCH, KOLKATA  
CA(CAA) NO. 724 / (KB) /